

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 152 of 2011

(Arising out of Order-in-Original No.99/Commissioner/CE/Haldia/Adjn/2010 dated 22.12.2010 passed by Commissioner of CGST & Central Excise, Haldia.

M/s Tata Metaliks Ltd.,
Tata Centre, 43, Chowringhee Road,
10th Floor, Kolkata-700071.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia,
25, Princep Street, 3rd Floor, Kolkata-700072.

...Respondent

..

APPEARANCE :

Shri Avishek Ballodia, A.R. for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHURY, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75205/2023

DATE OF HEARING : 29.03.2023

DATE OF DECISION : 29.03.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhury)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.